

(f) Does not arise in view of reply of Part (e) above.

**Reservation of Physically Handicapped
Persons in Income Tax Department**

2460. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of FINANCE be pleased to state:

(a) the total number of persons presently working in Group "B" services of the Income-tax Department, and the number of physically handicapped persons out of them;

(b) whether the Government are contemplating to reserve atleast three percent of vacancies in Group "B" services of the Income-tax Department for orthopaedically physically handicapped person in terms of S-33 of the Central Act No. 1 of 1996;

(c) if so, the details thereof alongwith the manner in which the Government presently fill up such vacancies where there is no provision of direct recruitment or appointment by promotion;

(d) if not, the reasons therefor;

(e) whether the Government have formulated any policy to fill up 3% vacancies of Group "B" services by promotion from Group "C" services; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE & INSURANCE) (SHRI KADAMBUR M.R. JANARATHANAN) : (a) to (f) The information is being collected and will be laid on the Table of the House.

Records of MMTC

2461. SHRI E. AHAMED : Will the Minister of COMMERCE be pleased to state:

(a) whether certain important records relating to Sales of Nickel and Zinc to the customers of Delhi for the years 1983-84, 1984-85, 1985-86 have been disappeared from the Accounts Division of D.R.O., MMTC;

(b) if so, the details of the records found disappeared;

(c) whether similar records prior to 1983-84 and after 1985-86 are available in the above office;

(d) if so, the reasons for disappearance of records for 1983-84, 1984-85 and 1985-86;

(e) whether any enquiry has been conducted to punish the culprits;

(f) if so, the outcome thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) No, Sir.

(b) Question does not arise.

(c) D.R.O. of MMTC was established in 1981 and since then the records are available in MMTC.

(d) Question does not arise.

(e) No, Sir.

(f) and (g) Not applicable.

Corruption in PSU

2462. SHRI HARIN PATHAK : Will the Minister of INDUSTRY be pleased to state:

(a) whether the corruption in each public sector undertaking was considered by the Chief Vigilance Officer;

(b) if so, the details thereof; and

(c) the details of the recommendations made and measures taken by the Government in order to check corruption in PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL) : (a) and (b) The role of Chief Vigilance Officers of the PSUs can be broadly divided into two parts i.e. preventive and punitive. After scrutinising the source of information received from various quarters, CVOs undertake investigation in vigilance cases to detect and proceed against cases of corruption and other malpractices.

CVOs in PSUs also undertake various preventive measures like examination of the Systems and Procedures with the view to eliminate scope for corruption and malpractices; conduct regular inspections and surprise checks; maintain surveillance of officers with reference to the "List of Officers of doubtful integrity" and "Agreed List"; ensure observance of Conduct Rules relating to Integrity; scrutinise Annual Property Returns etc.

(c) Measures taken by the Government on the recommendation of the CVO Conferences for checking corruption and for strengthening the vigilance machinery in PSUs include :

- deputation of Inspector level officers of the Central Police Organizations to the vigilance units of PSUs;
- appointment of CVOs and second level functionaries in the vigilance set up on deputation to the PSUs;
- allowing access to CVOs' vigilance sensitive information and records;